

THE GAUHATI HIGH COURT AT GUWAHATI
**(THE HIGH COURT OF ASSAM: NAGALAND: MEGHALAYA: MANIPUR: TRIPURA:
MIZORAM AND ARUNACHAL PRADESH)**

NO. HC.VI-02/2012/834-82/STT

From: Sri V.K.Chandak,
Joint Registrar (Judl.-I)
Gauhati High Court, Guwahati

To

1. The District & Sessions Judge / Chief Judicial Magistrate
Kamrup, Guwahati/Morigaon/ Nagaon/Golaghat/ Jorhat/ Sivasagar/
Dibrugarh/Tinsukia/Dhemaji/Lakhimpur,N.Lakhimpur/ Sonitpur, Tezpur/
Darrang, Mangaldoi/Udalguri/ /Nalbari/ Barpeta/ Bongaigaon/ Kokrajhar/
Dhubri/Goalpara/ Cachar,Silchar / Karimganj/ Hailakandi.
2. The Special Judge Assam, Guwahati
3. The Special Judge, C.B.I., Assam, Guwahati
4. The Special Judge, Addl. CBI Court I/II, Chandmari, Guwahati
5. The Judge, Designated Court, Guwahati

Dated Guwahati, the 2nd July, 2012

Ref: (i) This Registry's letter No. HC.VI-02/2012/829-33/STT, dated 30th June, 2012
&
(ii) This Registry's letter No. HC.VI-02/2012/834/STT, dated 30th June, 2012.

Sir / Madam,

In continuation to the above said letters under reference, I am directed to inform that all the Judicial Officers shall indicate the reasons for pendency of 5 (five) years and more old pending cases in their respective Courts along with their suggestions (not more than two), on the basis of their experience, in order to achieve the target of zero pendency of 5 (five) years and more old pending cases.

Further, the reasons for non committal and the suggestion (not more than two) for early commitment of the case to the Court of Sessions shall also be indicated separately by each officer.

Therefore, you are requested to furnish the above mentioned information as per the formats, already sent to you, vide the letters under reference which are also available in the Official Website of Gauhati High Court, so as to reach this Registry by 9th July, 2012, without fail.

Yours faithfully

JOINT REGISTRAR (JUDL.I)

Memo No.HC.VI-02/2012/833-89 /STT, dated Guwahati, the 2nd July, 2012

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